

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 70 of 2020

IN THE MATTER OF:

Gati Limited ...Appellant
Versus
Neera and Children Trust & Ors. ...Respondents

Present

For Appellant: Mr. Alok Dhir and Ms. Varsha Banerjee, Advocates,
For Respondents: Mr. Swapnil Gupta, Advocate for Respondent No.1.

O R D E R

13.03.2020 Mr. Swapnil Gupta, learned Counsel accepts notice on behalf of 1st Respondent. Learned Counsel for the Appellant will serve a copy of Appeal paper-book on learned Counsel for 1st Respondent in course of the day. Learned Counsel for 1st Respondent is allowed time to file Vakalatnama and reply affidavit within 10 days. Rejoinder, if any, be filed within 10 days thereof.

Let notice be issued on rest of the Respondents by Speed Post. Requisites along with process fee be filed by 16th March, 2020. If the Appellant provides email addresses of the Respondents, let notice be issued through email.

Post the case 'for admission (after notice)' before the appropriate Bench on **20th April, 2020.**

[Justice S.J Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member(Judicial)

[Alok Srivastava]
Member (Technical)

Ash/RR